SHRI JYOTIRMOY BOSU: That part of the hon. Minister's remark may be expunged.

12.22 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1973-74.

SHRI PILOO MODY (Godhra): What is the justification for these Supplementary Demands?

SHRI SHYAMNANDAN MISHRA (Begusarai): No reasons have to be given why these Supplementary Demands are being brought forward? These should be presented in the proper way. It is no use merely presenting some document.

MR. SPEAKER: She is only formally presenting the statement.

SHRI PILOO MODY: The general cry among the people is 'Kindly return the *Garibi* of three years back again'.

श्री हुकम चन्द कछवाय (मुरैना) : सरकार की नीतियों के कारण देश की गरीबी उलट गई है, अब देश गरीबी से कगाली की तरफ जा रहा है, ये देश को कंगाल बनाने जा रहे है ।

12.23 hrs.

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move:*

"That the Bill further to amend the Agricultural Refinance Corporation Act, 1963, be taken into consideration".

I rise to move for consideration, the Bill seeking to amend the Agricultural Refinance Corporation Act, 1963, to enable the Agricultural Refinance Corporation to grant refinance accommodation to the eligible institutions wihout insisting upon landed security or Government guarantee so that the eligible institutions coming up with the schemes covering, *inter alia* agricultural labourers, could be eligible for refinance from the Corporation.

SHRI PILOO MODY (Godhra): Election fund.

SHRIMATI SUSHILA ROHATGI: This will be directed towards *Garibi Hatao.*

The proposed amendment will vest in the Board of Corporation necessary discretion to waive, in suitable cases, the conditions with regard to security or guarantee.

As the House is aware, the Agricultural Refinance Corporation was established under the Agricultural Refinance Corporation Act, 1963, to augment the resources available for the provision of medium and long-term finance for agriculture. The Reserve Bank of India, State Cooperative Banks, Central land development banks, Scheduled Commercial Banks and the Life Insurance Corporation of India are the shareholders of the corporation.

All the State Cooperative Banks, Central and development banks and certain scheduled commercial banks which are shareholders of the corporation are eligible for financial assistance from the Corporation. The refinance accommodation under section 22 (4) of the Agricultural Refinance Corporation Act, 1963 can be granted by the corporation to an eligible institution only if the repayment of principal and payment of in-

*Moved with the recommendation of the President.

[Shrimati Sushila Rohatgi]

-terest is fully and unconditionally guaranteed by the Government or the eligible institution makes available other security to the satisfaction of the board. "Other securities" acceptable to the board could be a charge over the assets held as security by the eligible institutions to secure the repayment of the loan or advance by way of refinance or a guarantee of a person or institution other than government or acknowledgment in an effective form by the eligible institution that it is holding the security offered by the borrower as a trustee for the Corporation. In effect, therefore, the eligible institutions have been securing mortgage of land and accommodation is provided either against government guarantee or landed security.

With a view to improving the economic conditions of small/marginal farmers and agricultural labourers—I am sure this will be of interest to the House—46 small farmers development agencies and 41 marginal farmers and agricultural labourers' agencies have been established in the country. This programme is of national importance. These agencies, *inter alia* have prepared schemes for financing dairy, poultry, piggery etc. for agricultural labourers in collobration with commercial banks or co-operative banks. For providing finance to these categories of borrowers, the commercial and co-operative banks are being urged not to insist upon landed security for providing loans for productive purposes The co-operative banks have been allowed to extend loans upto Rs. 2,000 on the strength of personal surety for poultry and dairy and upto Rs. 1,000 for other subsidiary occupations. Minor irrigation loans upto Rs. 3,500 can be granted on the hypothecation of pump sets with certain other conditions, without insisting upon mortgage of land. Similary public sector banks are financing small-marginal farmers and agricultural labourers upto specified amounts under various schemes without insisting upon mortgage of land. The lending institutions, however, are not able to secure refinance facilities from the Agricultural Refinance Corporation in view of the existing statutory requirement whereby only landed security or government guarantee is a necessary condition for refinance.

The Agricultural Refinance Corporation's insistence upon landed security was based upon the legal interpretation that security of hypothecated cattle or poultry or a rapidly depreciating asset like pump set etc. with only token margin could not be said to be security acceptable 'to the satisfaction of the board' within the meaning of the Act. It is, therefore, proposed that the present mandatory provisions of section 22 (4) of the Agricultural Refinance Corporation Act narrowing the scope of refinance may be modified incorporating suitable provisions vesting the Agricultural Refinance Corporation with the necessary discretion and authority to waive security in suitable cases so that the schemes covering agricultural workers *inter alia* can also be eligible for refinance from the Agricultural Refinance Corporation without insistence upon landed security.

I would like to point out before I conclude that if the needs of small, marginal and landless farmers are to be met increasingly by the financial institution., the Agricultural Refinance Corporation's refinance will be necessary in a big way in future. The proposed amendment is therefore desirable in order to enable the Agricultural Refinance Corporation also to refinance financial institutions giving loans on more and more liberal terms than previously.

Sir, I move.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Agricultural Refinance Corporation Act, 1963, be taken into consideration".

SHRI MADHURYYA HALDAR (Mathurapur): This Bill seeking to

amend the Agricultural Refinance Corporation Act of 1963 contains nothing that I have to oppose, but in the statement of objects and reasons it has been stated that eligible institutions will get financial assistance from this Corporation without any security.

But, what is the meaning of eligible institutions? I think the Government, means, as Mrs. Rohatgi has just now said, the establishments or institutions in the country which relate to agricultural farmers and the agricultural labourers or marginal farmers. These are the eligible institutions. But in a vast country like ours, only a few institutions like this cannot solve the purpose of the whole country where at least 45 million people are agricultural labourers.

The second point is this. In the Statement of Objects and Reasons, it has been stated, "...coming up with schemes covering *inter alia* agricultural labourers...". It has not been clearly stated, either in this amending Bill or by the Minister, whether agricultural labourers or the marginal farmers will get direct financial assistance from this Corporation or not. Only the eligible institutons covered by the schemes for agricultural institutions will get it. We have the experience that institutions in the name of helping the agricurists or the agricultural labourers take money from the Government and swallow that money. At least in Bengal, and in some other parts of the country, it is our experience. I do not know what happens in Punjab.

In the Bill, it is stated, "security, to the satisfaction of the Board". No criteria have been mentioned in this amending Bill. So, I hope some explanation is needed here to clarify how the satisfaction will come; whether by taking some money or some such conditions which will actually be beneficial to the agricultural labourers or the marginal farmers.

Sir, in this country there are financial institutions like the nationalised banks and co-operatives which give financial assistance to the farmers. It is our experience that only the rich farmers who can go to the blocks or the banks with some money to bribe the people who sanction that money can get those loans. But the actually needy person like the small farmers or the marginal farmers or the agricultural labourers who are actually in need, who are in the grip of private money-lenders, cannot get the money. Even after 26 years of Independence, and seven years of professed socialism, the private moneylenders control the farmers' money up to the extent of 75 to 80 per cent. As a result, these money-lenders grab the entire result of the toil of the agricultural labourers, the small farmers and the marginal farmers. There is no such scheme in this amending Bill, at least not aimed at, to help the marginal or the small farmers by which we can say that they can assure some foodgrains to the Government, because, if they get money, they will not go to the money-lenders and the money-lenders as a result cannot grab their entire toil. The Government can procure at a reasonable price with or without some sort of incentive from these marginal farmers who are destress-sellers of their produce.

The functioning of Agricultural Refinance Corporation is a matter of Criticism. The Agricultural Refinance Corporation has sanctioned schemes for different States. From the report of the board of directors for 1970-71 and 1971-72, it seems the ARC has a regional outlook. In page 7 of the report for 1970-71, we know that the assistance to Andhra Pradesh was Rs. 14.10 crores, Gujarat, Rs. 14.07 crores, Haryana, Rs. 14.34 crores, Mysore, Rs. 13.14 crores, Punjab, Rs. 6.90 crores, Tamil Nadu, Rs. 15.22 crores, U.P., Rs. 27.84 crores but West Bengal got only 0.30 crores, Assam got only Rs. 0.38 crores and Orissa got only Rs. 0.80 crores. Mr. P. Gangadeb should have been present here now to note these things

[Shri Madhuryya Haldar]

For the next year also it is the same story. U.P. got Rs. 10.34 crores, Maharashtra got Rs. 8.71 crores, Haryana got Rs. 5.46 crores. But Assam got Rs. 4 lakhs and West Bengal got only Rs. 18 lakhs. Orissa got nothing. There is a table showing the position upto 30 June, 1972. The same theme will be found here also. Very small amounts negligible amounts had been sanctioned for the Eastern States. I want to know the amount sanctioned in 1972-73.

The Corporation earned profits at the cost of the farmers and therefore it is profit motivated. In 1971-72 it earned a profit of Rs. 40—45 lakhs and in the previous year the profit was Rs. 28.11 lakhs. This profit motive does not help the agriculturists or small farmers.

On page 6 of this report, some fisheries schemes had been sanctioned in Maharashtra, Pondicherry and West Bengal and 94 mechanised boats were to be purchased for fishermen. How many will be given to West Bengal? One or two? What is the actual position? The Minister should say.

I would like to know from the hon. Minister the amount sanctioned for the eastern States and other States separately for the year 1972-73. I want the Government to take some special interest at least in the fisheries of the eastern States.

श्री दरबारा सिंह (होशियारपुर) : अध्यक्ष महोदय, फाइनेंस मिनिस्टर ने ऐग्रीकल्चर रिफाइनेन्स कारपोरेशन (अमेंडमेंट) बिल ला कर उन लोगों की बहुत बड़ी सर्विस की है जो अभी तक इगनोर किये जा रहे थे। यह बिल 1963 में बना था। उस के जो मोटे-मोटे उसूल थे वह यह थे कि मीडियम और लांग टर्म क्रेडिट न सिर्फ ऐग्रीकल्चर के लिए बल्कि जो ऐलाईड चीजें हैं एक साथ ग्रुप्ट चीजे हैं जैसे ऐनिमल हस्बैन्ड्री, डेयरी फार्मिंग और पोल्ट्री फार्मिंग वगैरह उन को भी लैंड मार्टगेज बैंक्स या इस तरह के दूसरे इन्सटिट्यूशन पैसा दें। इस के लिये लैंड मार्टगेज बैंक्स को काफी अधिकार दिये गये और स्टेट सरकारों को और रिजर्व बैंक आफ इंडिया से कह दिया गया कि इन को शामिल कर लिया जाए।

मैं आप की नोटिस में लाना चाहता हूं कि आज क्या होता है। जो मार्टगेज बैंक है या दूसरे इन्स्टिट्यूशन है वह इतने रिजिड तरीके से काम लेते हैं कि कर्जा लेने वाला आदमी थक जाता है और कहता है कि छोड़ो इस कर्जे को किसी और के पास चले जाओ, इतनी फार्मेलिटीज हैं, इतनी प्रोसेसिंग है जिस का ठिकाना नहीं है। मैं मानता हूं कि आप को कर्जा किसी जमीन के अगेन्स्ट ही देना है आप कहते है कि जमीन की सारी चीजें नम्बर खाता वगैरह लें आओ लाने के बाद ही आप को पता चलता है कि जमीन किस किस्म की है, इस में सब कुछ शामिल होना है। फिर आप कहते है कि इन्स्पेक्टर जायेगा, वह देखेगा कि आया वह इस काबिल है कि उस के उपर कर्जा दिया जाये। वह उतनी ही कीमत की है जितना कर्जा लेना है या उस से चार पाच गुनी कीमत की है। मै कहना चाहता हूं कि इस सारे सिस्टम को ओवरहाल करने की जरुरत है।

यह जो रिफाइनेन्स कार्पोरेशन (अमेंडमेंट) बिल लाया गया है उस मे जो एडीशन किया गया है उस मे लेबर को भी रक्खा गया है। मै आप को मुबारकबाद देता हूं कि आप ने इस बारे में सोचा है कि जो देश भर में प्रोडक्शन हो रहा ह उस को स्पीड अप किया जाये। उन को स्पीड अप करने के लिये निहायत जरूरी है कि जिन वर्गों को आप ने अब तक मजबूत नहीं किया वह काम कर पाये और ज्यादा पैदावार कर सके। उन को आप कर्जा देने जा रहे है इस बात के लिये कि वह ऐसा न करके प्रोडक्शन में रूकावट न बनें। लेबरस है उन के साथ-साथ टेनेन्ट्स भी है टेनेंन्ट्स का सवाल कोई छोटा नही है। मैंने कई दफे इस हाउस में इस सवाल को उठाया है कि आप को टेनेन्ट्स के लिये यह चीज तसलीम करनी होगी कि जो उस की खड़ी फसल है उस के अगेंस्ट उस को कर्जा मिले ताकि फसल

आने के बाद वह कर्जा अदा कर पाये। अभी तक आप रिफाइनेन्स कारपोरेशन में इस सिस्टम को नही ला पाये हैं। यह इस लिये निहायत जरूरी है कि जो टेनेन्ट्स हैं वह अपनी फसल के मालिक नही रह जाते क्योंकि उन के जो सारे इन-पुट्स हैं वह उन्होंने किसी और से उधार लेकर लगाये है। यह एक लूपहोल है जिस को बन्द करना निहायत जरूरी है।

आप ने देश भर मे स्माल फार्मर्स और मार्जिनल फार्मर्स की एजेसिया बनाई है। इन एजसियो के बारे मे आप कभी अचानक जाकर देखिये कि उन की प्रोग्रेस क्या है। उन्होने कहा है कि आप को कोआपरेटिव सो-सायटिया बनानी होगी, वैसे हम कर्जे नही देंगे।

Cooperative society does not mean any compulsion. If there is any compulsion, then it means it is not a co-operative society.

आप को इस के लिये देश मे एक ठीक वायु-मण्डल पैदा करना चाहिये। अगर आप को कोआपरेटिव सोसायटीज को ही पैसा देना है तब मैं मानता हूं कि यह बिल ठीक होगा, लेकिन अगर आप से इडिविजुअल्स को कर्जा लेना है तो प्रोसेसिंग इस ढग से की जाती है जैसे थानेदार के सामने कोई मुलजिम पेश हुआ हो। यह कोई रिस्पेक्टेबल तरीका नही है, इस को देखने की जरूरत है। मैं कहना चाहता हू कि जो फार्मेलिटीज है उन से सब को सैटिस्फैक्शन होना चाहिये कि उन का काम आदर के साथ किया जायेगा।

इस के साथ-साथ आप इस बात को भी इस मे इन्क्लूड कीजिये कि बहुत सी जमीनें ऐसी है जो वैसे ही पडी हुई है, जो कसोलिडेशन आफ होल्डिंग्स के बाद अभी तक हल के नीचे नही आई है, उन को भी शामिल किया जायेगा। अभी उन्हें शामिल नही किया गया है। उन की लेवेलिंग करने की जरूरत है। लेवेलिंग के लिये शायद आप कर्जा न दें, लेकिन लेवेलिंग हुए बगैर खेत से पैदा वार नही होती और जो पानी दिया जायेगा वह इधर-उधर चला जायेगा। लेवेलिंग के बगैर फसल नही होती। आप ने कहा है कि खेती के लिये पम्पिंग सेट और इरिगेशन बन्ध होने चाहिये। इन सारी चीजों के लिये आप को पैसा देना होगा जो काश्त से मुताल्लिका है। इस मे पिक एंड चूज नही होना चाहिये कि एक को ले लिया जाये दूसरे को छोड़ दिया जाये। आप कह सकते हैं कि लेवेलिंग के लिये नही देना है, यह मामूली बात है। यह मामूली बात नही है। कजर्वेशन के लिये जरूरी है कि पानी को एक जगह पर इकट्ठा किया जाये। अगर लेवेलिंग नही होगी तो पानी ठहरेगा नही, अगर पानी नही ठहरेगा तो फसल कैसे होगी? कुछ आप की सैला-न्ड एरियाज हैं, वहा पर आप को सोचना होगा कि ट्यूब वेल लगाये जायें, पम्पिंग सेट लगाये जायें। अगर इस के लिये कर्जा नही दिया जायेगा तो नतीजा यह होगा कि वह हिस्सा वहा का वही पडा रहेगा। इस तरह मे जो भी ऐग्रीकल्चर से मुताल्लिक चीजें है उन की तरफ आप को तवज्जह देनी होगी, वर्ना वह काम रह जायेगा।

आप ने जो स्टेप लिया है वह बहुत अच्छा है क्योकि कोई पूछता नही था मार्जिनल और स्माल फार्मर को। अगर वह कर्जा लेना चाहे तो मनी-लेंडर से ले जा कर। सूद भी जो आप लेते है वह बहुत काफी है, यह काम नही है। आप इडस्ट्री के लिये ज्यादा काम करते है, लेकिन इस के लिये ज्यादा नही करते। मुझे पता नही ऐसा क्यो है। इस मे जो फर्क आ गया है उस को किसी जगह तो मिटाना ही पडेगा। बिना इस के आप सोच नही सकते कि आप का प्रोडक्शन तेज हो। आज जो फूड ग्रेन क्राइसिस है उस को ठीक करने के लिये जो कर्जे दिये जाते है वह 9—10 फीसदी तक सूद पर दिये जाते है जब कि इडस्ट्री वालो को कर्जा 3—4 फीसदी सूद पर दिया जाता है। यह जो फर्क है इस को मि-टाना पड़ेगा, तब कही हम अपने पांव पर

[श्री दरबारा सिंह]

खड़े हो सकेंगे। यह भी एक निहायत जरूरी बात है जिस को आप को नजरअन्दाज नही करना चाहिये कि अगर मार्जिनल और स्माल फार्मर को 100—150 रु० टेनेन्ट या लेबरर को अपनी पैदावार मे से देना होगा तो जो मदद आप इन लोगो को देना चाहते है वह उन को नही मिलेगी। यह कहा जाता है कि लेबरर्स को अपनी कोआपरेटिव सोसायटी बनानी चाहिये। मैं मानता हू कि बनानी चाहिये, लेकिन कर्जा जो दिया जाय वह न सिर्फ रिफाइनेंस कारपोरेशन दे बल्कि जो कोआपरेटिव सोसायाटिया है उन का ऐग्रीकल्चरल रिफाइनेन्स कोरपोरेशन से कोआर्डिनेशन होना चाहिये ताकि जो चार या पाच गुना रुपया देते है उस को जा कर देखने का अवसर रहे कि काम ठीक से हो रहा है और जो मशीनरी चाहिये, औजार चाहिये, लेवेलिंग के लिये, बोने के लिये और इन-पुट्स के लिये जो पैसा चाहिये वह उन को दस्तेयाव हो सके।

आज मैं इस बात को मानता हू कि चाहे कोई भी सेक्टर हो, वहा ज्यादा से ज्यादा प्रोडक्शन करने की जरूरत है। मै यह भी मानता हू कि इक्विटेबल डिस्ट्रिब्युशन के वगैर कोई चीज चलती नही, लेकिन इक्विटेबल डिस्ट्रीव्युशन किस चीज का हो? जब पैदावार पूरी नही है तो डिस्ट्रीब्यूशन किस तौर पर कर दे? किसी इज्म मे हमको नही पडना चाहिये। देश भर मे ज्यादा से ज्यादा प्रोडक्शन करनी चाहिये। जितनी सहूलियते किसी भी लेवल पर चाहियें वे दी जाय। चाहिये, जहा तक हो सके, उपलब्ध की जानी चाहिये। यह बिल ठीक है। अब तक आप किसी किसी को देते है। लेकिन अब तो नीचे आप गए है, उन लोगो तक गए है जो एक्चुअल फार्मर हैं। आप तो जानते ही है कि सारे हिन्दुस्तान मे व्हीट टेक ओवर के बाद सब से पहले कौन मार्किट में गया व्हीट देने? वही गया जो स्माल फार्मर था, जो मार्जिनल फार्मर था, जो लेबरर था। उन के पास जो अनाज था वह उसको पहले पहल मार्केट में लाया। बहुत सा अनाज दूसरों के पास हो गया। लेकिन जो लेबरर है, जो मार्जिनल फार्मर है उसने सब से पहले सरकार को दिया। मैं नुकताचीनी नही करना चाहता लेकिन कुछ सरकार ने कहा कि हम स्कूटर देंगे, फला चीज देंगे। मैं आप को बतलाना चाहता हू कि मार्जिनल फार्मर तीन सौ क्विंटल पैदा नही कर सकता है। उसके लिए जमीन चाहिये। उसके पास कितनी जमीन होती है, यही दो, चार पाच एकड। अब वह तीन हजार का स्कूटर ले या अपना कर्जा उतारे और दूसरी जिंदगी की जरूरियात हैं, उन को हासिल करने की कोशिश करे। इन बातों को छोड कर हमे चाहिए कि हम उनको प्रोत्सहान दे, उनकी हौसला अफजाई करे।

फाइनेंस मिनिस्ट्री जो बिल लाई है, बहुत अच्छा लाई है। सबसे नीचे के जो लोग हैं उन को भी आप इस तरह से पैसा दे ताकि एग्रीकलचरल प्रोडक्शन बढ सके। हमारे दोस्त जो पहले बोले है उन्होंने रिजनल इम्बैलेंसिस की चर्चा की है और कहा हैं कि ये नही होने चाहिये। मै भी चाहता हू कि आप इस ढग से तकसीम करे कि ज्यादा से ज्यादा देश मे जहा पर उसकी जरूरत हो, वहा उसकी जरूरत को पूरा किया जाये। लेकिन ऐसा नही होना चाहिये कि आप किसी चीज को बैरन रखे और वहा डिवेलपमेंट न हो। जहा इसका इस्तेमाल हो सकता है आप करे और ज्यादा कर्जा जो मार्जिनल फार्मर है, जो स्माल फार्मर है उसको मिले। लेकिन अगर कोई सरकार इस्तेमाल इस पैसे का नही करती है, फार्मर उसका इस्तेमाल नही करता है तो यह कसूर इस सरकार का नही है और न ही कारपोरेशन का है और न ही बैंक का है। असल मे जो कर्जा लेने वाले जो है वे खुद अपनी एसोसिएशन बना कर जा कर ले। यह उन पर भी निर्भर करता

है। यह नही है कि सरकार किसी के घर जाये और जिन को कर्जा लेना है उनको कर्जा दे। हां यह बात जरूर है कि पूरे तौर पर सरकार को इसका प्रापेगंडा करना होगा। इस में कोई दो रायें नही हो सकती हैं। सरकार यहां से डायरेक्शन कारपोरेशन को भी दे सकती है और सरकारो को भी दे सकती हैं कि ऐसे मार्जिनल फार्मर या लेबरर जो विदिन लिमिटेड सोसाइटी बनाना चाहते हैं वे सोसाइटी बना कर और जो इडिविजुग्रल तौर पर लेना चाहते है उनके वास्ते इंडिविजुग्रल तौर पर कर्जों का बन्दोबस्त किया जाये। इस पीरियड मे वे कर्जा ले सकें, यह सहूलियत उनको होनी चाहिये।

जनाब स्पीकर साहब आप तो जानते कि हमारे यहा पजाब में बैंक ब्लाक हैडक्वार्टर तक चले गए है, देहातों तक मे चले गए है। जिन बैंको को इस शैड्यल मे लिया गया है या पहले लिये गये थे वे चले गए हैं। स्माल फार्मर, मार्जिनल फार्मर को वहीं से कर्जा मिले, ऐसा प्रबन्ध आप को करना चाहिये। ऐसा नही होना चाहिये कि वह बेचारा मारा मारा फिरे, दूर दूर तक उसको भागना पडे और जो कुछ उसके पास हो, उस को भी वह खर्च कर बैठे और आगे न मिले। उसको नजदीक मे मिले इस दृष्टि से इसको फरदर एक्सटैंड करने की जरूरत है।

यह बहुत अच्छा कानून है। मै इसकी तारीफ करता हू। बहुत ही कम ऐसे तारीफ के मौके आते है। जिन को आप फायदा पहुचाना चाहते है उनको पूरे तौर पर इसकी सहूलियत हो सके, उनको आराम और बाइज्जत तरीके से कर्जे मिल सके, तो यह बहुत अच्छी बात होगी। आज जैसे होता है कि सरपंच को पुलिस वाले अपने थाने में खड़े नही होने देते और अपने टाउट को ज्यादा पसन्द करते हैं, ऐसा इन कर्जा लेने वालों के साथ नही होना चाहिये। ऐसा सोच कर इनको कर्जा नही दिया जाना चाहिये। कोई अपनी जेब से या गिरह मे दे रहा है।

इन शब्दों के साथ मै इस बिल की ताईद करता हूं।

*SHRI M. S. SIVASWAMY (Tiruchendur): Hon. Mr. Speaker, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to express my views on the Agricultural Refinance Corporation (Amendment) Bill.

Sir, when the small farmers living in the villages try to avail of the financial assistance being offered by the Cooperative Banks and such other credit institutions of the Government, they are first to produce adequate and proper security before they are sanctioned any financial assistance. The small farmers are faced with innumerable difficulties in getting such securities. It normally takes more than a year to obtain the prescribed security demanded by these credit institutions from the concerned Revenue Department. If a small farmer wants to get financial assistance of Rs. 1,000, you will be surprised to hear that he has to spend sometimes even half of this amount in obtaining the security. So far, this financial institution has been giving refinance assistance only on the basis of proper securities. This amending Bill seeks to empower the Agricultural Refinance Corporation with the necessary authority for sanctioning refinance assistance without such securities in the case of schemes drawn up for the welfare of agricultural labour. On behalf of my party, the D.M.K., I extend my whole-hearted support to this Bill because for the first time since setting up this institution the woes of agricultural labour have been taken into consideration in regard to sanctioning refinance assistance without demanding securities.

During the Fourth Plan period, as on 31-12-1972 the Agricultural Refinance Corporation had sanctioned 788 schemes of agricultural development

*The Original speech was delivered in Tamil.

[Shri M. S. Sivaswamy]

involving a total financial outlay of Rs. 451 crores. During the Fourth Plan period the Corporation is expected to provide refinance facilities to cooperative land development banks to the tune of Rs. 300 crores. The Corporation made a commitment of Rs. 391 crores in regarding to such assistance. But, regrettably the drawals from the Corporation is only Rs. 134.69 crores, representing about 34.4 per cent. The remaining 256.31 crores, *i.e.*, about 66 per cent of the commitment of this institution, have not been drawn at all. Sir, I give these figures from para 39 of the 1972-73 Annual Report of the Department of Cooperation, Ministry of Agriculture. I would like to know the reasons from the hon. Deputy Minister for non-utilisation of such a huge amount meant for assisting agricultural development throughout the country.

The State Governments in our country, particularly the Government of Tamil Nadu under the able leadership of Dr. Kalaignar Karunanidhi, have drawn up many worthwhile schemes for agricultural development and also for the welfare of agricultural labour. When they knock at the doors of the Central Government for financial assistance in regard to such schemes, they are offered such meagre assistance which reminds me of the saying that a hungry elephant is being offered sugar candy. In Tamil Nadu 1.5 lakhs of agricultural tenants have been given occupancy rights. Many lakhs of *pattas* have been given by the D.M.K. Government. During 1973-74 a sum of Rs. 15.72 crores have been allo ated in Tamil Nadu Government's Budget for agricultural development and for agricultural abour welfare schemes. To go into the question of minimum wages to agricultural labour a high-power Committee has been constituted in Tamil Nadu. When such State Governments which want to be in the forefront of agricultural development seek the financial assistance of this Corporation the Corporation should extend liberal assistance to them.

As you know, Sir, there are 46 Small Farmers Development Agencies covering 28 lakhs of small farmers. There are also 41 Marginal Farmers and Agricultural Labour Development Agencies covering 8.20 lakhs of marginal farmers and agricultural labour. I am amazed to find that only a sum of Rs. 2.5 crores has been given to these agencies by this Corporation. On an average a sum of Rs. 55 has been given by the Corporation either to a small farmer or an agricultural labour. Rs. 2.5 crores for 31.20 lakhs of small farmers! At the same time, a sum of Rs. 256.31 crores has not been utilised by the Agricultural Refinance Corporation. When there is suoh acute shortage of food articles throughout the country, when many fair-price shops have been raided by the hungry and starving people, when the super-bazars have been raided by the needy people, such a huge amount of Rs. 256.31 crores has not been utilised. It is really shameful on the part of the Corporation to have allowed such a thing to happen. I would like to know from the hon. Minister the reasons for this unfortunate lapse.

In our country, there are 125 districts which have very scant rainfall and poor irrigation facilities, in which 2.5 crores of agricultural labour live. I would like to know what kind of Financial assistance has been given to these areas by the Corporation. In my constituency Tiruchendur, the two taluks of Tiruchendur and Nanguneri get rain for two days once in three years. They are so backward on account of getting rain for two days in three years. I want to know whether there are any schemes of financial assistance evolved by this Corporation for assisting such backward areas. If there are no such schemes, I would like the hon. Minister of Finance to pay attention to the financial needs of such dry and backward areas like Tiruchendur and Nanguneri and draw up schemes for immediate implementation.

Before I conclude, I would like to point out that this Corporation has a cell in the eastern States of Assam, West Bengal and Orissa but there is no such cell in the Southern States of Kerala, Tamil Nadu, Mysore and Andhra Pradesh which are called the granary of the country. I would request the hon. Minister to look into this and do the needful in the matter.

With these words, I conclude.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled at Three Minutes Past Fourteen of the Clock.

[MR. DEPUTY SPEAKAR *in the Chair*]

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL *Contd.*

MR. DEPUTY-SPEAKER: We shall now resume discussion on the Agricultural Refinance Corporation (Amendment) Bill.

SHRI VAYALAR RAVI (Chirayinkil): Since item No. 11 may not come up, therefore, with your permission, I would like to raise one small point but which is very important.

As you are aware, the Commerce Minister had given an assurance in the House that he was bringing down cloth prices to the level of November, 1972 plus even ten per cent. Unfortunately, the public sector undertaking, namely the National Textile Corporation had decided to increase the price by about 30 to 35 per cent. This is clearly flouting the Government order; it encourages the private sector to loot the common man by increasing the cloth prices. The chairman of the National Textile Corporation has said that he is not going to obey Government. I feel that the Minister or the Ministry has not taken care and I have reason to believe that they are behaving irresponsibly. So, I would request the Government to make a statement thereon.

MR. DEPUTY-SPEAKER: Now, Shri Dinesh Chandra Goswami.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Rarely does a Bill come before the House which I think even the Opposition also cannot, afford to oppose. This is one such Bill. Its object is indeed laudible. The Agricultural Refinance Corporation was established with the purpose of helping in the improvement of the economic conditions of small/marginal farmers and also agricultural labourers and to provide a remedy for the inadequency of institutional finance for investment in agriculture. After all, nobody can dispute that the small or marginal farmers or agriculturists in this country constitute the bulk of its population. In fact, they are the backbone of our country. Unfortunately, they are not properly organised. Therefore, there should be some institution to help them in getting financial accommodation and technical know-how. Obviously, without that we cannot expect the economic condition of this country to be improved.

One of the constraints in the Agricultural Refinance Corporation Act was contained in s. 22(4) whereby small and marginal farmers or co-operatives could not be granted assistance without sufficient security, because the opinion of the law department as well as that of the law specialists of the RBI was that security must be offered by way of land or government guarantee. Obviously, it is not possible, in many cases, for the poor farmers/agriculturists to provide security by way of land or government guarantee. To a great extent, therefore, the purpose of the original Act was frustrated. The amendment seems to give discretion to the board to do away with this restriction in such cases where it feels that assistance could be granted without security. They are empowered to do that and I feel all sections of the House will definitely welcome it.

But at this stage, we must also say that a mere amendment of this provision will not achieve the object of

[Shri Dinesh Chandra Goswami]

the Act unless the persons who are concerned or who are responsible for implementing the Act change their attitude. We have seen in many cases that when applications are made, there are officers who do not study them with the positive aspect of granting loan in mind but who look at it with a view to point out flaws for rejecting the applications. Unless this attitude is changed, merely because you confer a certain power on the board, the benefit to the small/marginal farmers envisaged will not be forthcoming. I think a change of approach and attitude is absolutely necessary in this country today and those who are responsible for granting loans must start with this assumption that our object is to give loans, not to deny it to the applicant on the ground that there is this lacuna or that flaw. Therefore, if the hon. Minister who is piloting the Bill really wants the object of the Act to be fulfilled, she shall have to see that a change in the approach and attitude takes place in the administrative machinery.

I go on to another aspect. I feel this mere amendment will not serve the purpose unless the authorities try to see that they create a climate to see that the objective with which the Corporation was established is fulfilled. The RBI publication dealing with the functions and working of the Corporation says that the objectives of the Corporation are to stimulate the interest of governmental authorities and credit agencies in special agricultural development schemes, to actively help these authorities in the effective formulation and implementation of schemes, to promote the formulation of new schemes through discussions with the repersentatives of the financing banks and State Governments and to stimulate development in under-developed areas and help removal of regional imbalances.

My most severe complaint against the Corporation is that instead of stimulating or helping in the removal of regional imbalances, it has indirectly helped in their growth. I will substantiate this from facts and figures given in their own bulletins.

Let us see the figures for 1969-70. Nobody can dispute that the entire eastern region of India is one of the most backward regions in this country. But from the report of the Board of Directors for 1969-70, I find that no assistance has been given to any of the eastern States for any irrigation projects or for the construction of tube-wells or open wells. You have not given any money to any of these eastern States, whereas 1,769 tubewells have been constructed in Andhra Pradesh. I want that they should have more, but not a single assistance has been given to any of the eastern States consisting of Assam, West Bengal, Orissa and the State from which you, Sir, come and also the other Union territories in that region.

From page 22 of the report for 1969-70, I find that out of Rs. 259.51 crores of financial assistance, Assam has been given Rs. 1.13 crores, which is 0.44 per cent of the total allocation. I can give other figures also. Let me give some other figures. If we look into the figures in respect of assistance up to 30th June, 1972, we find that the total allocation to the eastern States comprising the States of Assam, Nagaland, Orissa, West Bengal, Manipur, Meghalaya—six States,—and the two Union territories, was Rs. 5.74 crores as against the overall total of Rs. 404.75 crores. Now can we expect the regional imbalance s to go away if, to the most sensitive regions in this country, out of Rs. 405 crores you give only Rs. 5.74 crores? They themselves in the report have said that the eastern States constitute a backward territory. But I find that the allocation has been a meagre amount of Rs. 1.78 crores to the eastern region, out of Rs. 154 crores to the backward regions as a whole.

Let me quoto also some other figures only to substantiate my point. I am referring to the bulletin on the ARC issued by the Reserve Bank. But for Delhi which got only Rs. 0.12 crores, the eastern Ctates have got the lowest amount including West Bengal, the assistance in whose favour has been only Rs. 0.82 crores. It has been a matter of deep surprice to me to find in the report of the Board of Directors for 1971-72 that they themselves realised that it is necessary to give some promotional effort to the eastern region. At page 9, they have said that "The Corporation has set up a Consultancy Service located in Lucknow on 9th August, 1971 primarily to help accelerating the formulation of viable schemes in the eastern States." I do not know actually what they have meant by eastern States. I find that they have decided to set up this consultancy service at Lucknow. I do not understand it. If you really want this consultancy service to function properly, what is the barrier in locating it in one of the eastern States? What is the purpose of locating it in Lucknow? Obviously there seems to be something wrong in the approach of entire Agricultural Refinance Cororation towards the Eastern States. They have deliberately neglected the entire eastern region. In fact, the most sensitive States have not been granted anything out of this Agricultural Refinance Corporation.

Therefore, if really we want this Agricultural Refinance Corporation to function properly, and if the farmers and agriculturists of this country are to get the benefit and also to get the impetus from this Corporation, I hope the hon. Minister will see that this type of imbalances is removed as early as possible.

You will also be pleased to find that the amount that has been given to Assam, for instance, is for the purpose of horticulture and plantations. If you really want to improve the conditions of the masses in these sensitive areas, you must create schemes for the establishment and improvement of dairies piggeries and other things. One may say that we do not have any schemes or that the State Governments are not coming out with any schemes and therefore we have not been able to do our bit, but then one of the objectives is "promoting the formulation of new schemes" and also "stimulating the interests of governmental authorities and credit agencies in special agricultural development schemes." Therefore, in order to fulfil these objectives, merely scrutiny of applications will not do. You must see that you create that interest in the governmental authorities and also formulate new schemes.

Before I conclude, my most respectful submission will be that this consultancy service which you have very rightly set up should be located in one of the eastern States and there should be an office of the Agricultural Refinance Corporation in either Gauhati or some other town in Assam.

I feel that the Agricultural Refinance Corporation has not been able to do anything to these States because there is no office there. I came to know that there was some proposal in that regard but I do not know the stage at which it is now. I shall be obliged to the hon. Minister if he gave some assurance in this behalf today in the House, to set up an institution there. With these observations I wholeheartedly support this Bill because it was a long felt need.

MR. DEPUTY-SPEAKER: Although the urge to refer to the functioning of the Corporation itself is irresistible and perhaps legitimate, may I point out to the Members that the object of the Bill is limited to the question of giving certain discretionary powers to the board of directors to waive security wherever they think expedient. If you confine yourself to that, we may be able to dispose the

[Shri Dinesh Chandra Goswami]

business within the time-limit. I would request the Members to keep this in mind.

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, मंत्री महोदय ने जो भाषण दिया है, उस से सहमत होने की तबियत होती है, मगर यह जो विधयक हैं और जिस रूप में माननीय सदस्य बोल गये है, अगर वही बात इसमें रहती तब भी पूरे स्वागत की चीज थी, लेकिन जैसा अभी आप ने कहा है— असल में यह विधयक वही तक सीमित है । इस विधेयक में कहीं भी इस बात को स्पष्ट नहीं किया गया है कि खेती मजदूरों या गरीब किसानों या भूमिहीन किसानों के लिए छूट दी जायेगी । मुझ आशका है कि इस विधेयक का जो आधार दिया गया है, उस से और भी बड़े पैमाने पर रुपये का गबन और दुरुपयोग का आधार पैदा होगा, चूंकि इस में जो उद्देश्य निहित है, वह इस तरह का है कि जिस से उस खतरे की गुंजाइश होती है । इस में दिया गया है—

"The Bill seeks to amend the Agricultural Refinance Corporation Act, 1963 to enable the Agricultural Refinance Corporation to grant re-finance accommodation to the eligible institutions without insisting upon security or guarantee so that the eligible institutions coming up with schemes covering, *inter alia*, agricultural labourers, could be eligible for refinance from the Corporation".

ऐसी संस्थाओं को देंगे जो ऐसी स्कीमें ले कर आयेंगी जिस से खेत मजदूरों को फायदा होगा । इसका अर्थ है कि खेत मजदूरों की संस्थाओं को नहीं, उन की कोआपरेटिव संस्थाओं को नहीं, बल्कि जो खेत-मजदूरों के नाम को इस्तेमाल करेंगे उन को देंगे । ऐसी बहुत सी संस्थायें पिछले 25 सालों के अन्दर बनी, जिन्होंने हरिजनों या दूसरे नामों से पैसा लिया है और उस का दुरुपयोग किया है । सरकार की ओर से जो भी वित्तीय सहायता कर्जे के रूप में दी गई, उस का बहुत बड़ा हिस्सा सूदखोरों के पास गया, खास कर पूर्वी राज्यों में, जिन में मैं बिहार और उड़ीसा को भी शामिल कर लेता हूं, देश के ेे और भी हिस्से होंगे जहां महाजन ने इस रुपये को कम सू. पर लिया है और ऊंचे सूद पर गरीब किसानों को दिया है । इस के जरिये गांव में एक किस्म की कर्ज-गुलामी लोगों पर कायम की है, जहां गरीब किसान उन के हाथ में हथकण्डे बन जाते हैं । सहकारी समितियों के जरिये रुपया मिलने पर भी परिणाम अच्छे नही हुए हैं ।

मुझ से पहले जो मित्र बोले थे, उन्होंने कहा था कि पहले रुपया आ जाय । मेरी समझ मे नहीं आता कि सिर्फ रुपया आ जाने से उत्पादन कैसे बढ़ जायगा । सिर्फ रुपया देने से उत्पादन नही पढ़ेगा, जब तक वह किसान को उचित दर पर नहीं मिलता तब तक कोई अन्तर पड़ने वाला नही है । ऊंचे ब्याज पर पया लेने से तो किसान की कमर टूट जाती है, जो वास्तव में खेती में काम करता है उस की कमर टूट जाती है, इस से उन को कोई मदद नही मिलती है । यह जो हिन्दुस्तान का मनी लैण्डर्ज एक्ट है—सारे देश में, सभी राज्यों मे, यहां तक कि शहरों और राजधानी दिल्ली मे भी, कोई भी ऐसी माहौल नहा है, जहां इस का खुल कर उल्लंघन न होता हो । यह जो महाजनी कानून की सूद की दर है उस का खुले आम उल्लंघन हो रहा है, यह कानून बिलकुल पंगु हो गया है। न सरकार की वित्तीय नीति में कोई शक्ति है और न गृह मंत्रालय में शक्ति है जो इन को रोक सके । ये सूदखोर राजधानी से ले कर गांवों तक फैले हुए हैं, उन के खिलाफ कोई कड़ी कार्य-वाही की जायगी — मुझे इस में शक है । इस विधेयक के जरिये जो छूट दी गई है — उसमें भी यही दिया गया है कि खेत मजदूर के नाम पर जो कोई योजना दे, जो नई काम का जिक्र करे उन संस्थाओं को कर्जा मिलेगा । लेकिन

विधेयक में कोई भी चीज नहीं है। यह उद्देश्य में सिर्फ है। विधेयक मे इतना ही है कि

"The Board for reasons recorded by it in writing, decides that no such security or guarantee is necessary"

तो यह बोर्ड के ऊपर है, उस को डिस्क्रिशन है जिस को चाहे छूट दे सकता है। मैं ने एक संशोधन दिया है मत्री महोदय को और आग्रह करता हू कि अगर वही उद्देश्य है जो उन के भाषण से मालूम हुआ है तो या तो 2 धारा के बदले मे उस को दे दें दूसरा जो प्रौवीजन है पहले पृष्ठ के आखिर मे, नहीं तो तीसरी उप-धारा के रूप में जोड दे किसान की, खेत मजदूर और गरीब किसान की ऐग्रीकल्चर लेबरर्स की मार्जिनल फार्मर्स की अपनी सस्था हो जिस के सदस्य वही हो ऐसी सस्थाओ के लिये यह छूट दी जाय। इसके बगैर बहुत बडा हथकडा उन के हाथ मे आ जायगा जो इसका दुरुपयोग करते रहेंगे, और जो अभी तक की स्थिति रही हैं, सहयोग समिति के कानून मे भी यही हैं कि खेत मजदूर, भूमिहीन उस के सदस्य मल्टी परपज सोसाइटी का मेम्बर, नही हो सकता एक सोसाइटी का मैं खुद अध्यक्ष हू, उस के अन्दर एसिस्टेंट रजिस्ट्रार ने आदेश दिया था कि खेत मजदूरों को आप कर्जा नही दे सकते भूमिहीनो को कर्जा नही दे सकते। जब मैं अड़ गया कि कर्जा नही लिया जायगा, चूंकि मैं उस का अध्यक्ष था। इसलिये वह मान गये और उस के बाद से कर्जा दिया गया। और मेरा तजुर्बा है कि खेत मजदूर कर्जा अदायगी मे आगे है, खुशहाल लोग ही अदायगी मे पीछे रहते हैं।

ऐसे ही जहा तक उद्योग की बात है अभी तक भी दिक्कत रही है, और जो सदस्यो ने बताया कि सहकार समिति अगर कोई उद्योग करना चाहे तो नीचे से ऊपर तक मैं दौड़ते दौड़ते थक गया, यह मैं ने कड़ाई कर दी थी कि घूस न देना। 6 साल लग गये, डेढ़, दो हजार रु० मेरा टी ए मे खर्च हो गया जो मै ने सोसाइटी के जिम्मे नही दिया, जिस से भी मिलने जाओ सभी सहानुभूति दिखाते थे लेकिन काम नही बना। पिछले साल सदस्यो ने अपने नाम पर कर्जा ले कर सोसाइटी को दे दिया और सोसाइटी को चलाया। वह ब्रिक इडस्ट्री चल रही है। इस साल डिफाल्केशन का केस चल रहा है कि आप ने लिया था व्यक्तिगत रूप में फिर सोसाइटी को क्यो दे दिया। हालाकि तारीफ की गयी है कि बडी सस्ती ईंटें मिली है, गरीबो के घर बने है, मगर केस डिफारकेशन का चला दिया गया। तो जहा छोटे खेत मजदूरो का विकास हो वहा जो गाव के शोषक हैं वह भी नही चाहते हैं और उस के प्रभाव मे जो अफसर हैं वह भी नही चाहते है कि गरीबो का भला हो, उन का विकास हो। क्यो कि जो ज्यादा जमीन रखेंगे वह जानते हैं कि बिना शोषण के उन का काम नही चलेगा वह केवल लोगो की मर्जी पर अपनी खेती नहीं कर सकते इसलिये उन को दमन का सहारा, लाले जूते का सहारा लेना पडेगा। उस मे चाहे कोई हो उन को शोषण का सहारा लेना ही पडेगा। लेकिन सरकारी वित्तीय नीति उस मे जब सहायक हो जाती है तो उस के लिये जो मत्री महोदय ने भाषण दिया है वह उस से टकराता है। इसलिये कुछ बिगडेगा नहीं, जो उद्देश्य उन का है इस विधेयक से उस की पूर्ति नही हो पायेगी इसलिये मैं फिर आग्रह करूगा कि इस विधेयक मे इस की गुजाइश करें कि खेत मजदूर, गरीब भूमिहीन, जिस के वह सदस्य हो, जो उन की ही सस्था हो उस को छूट दी जाय इस की व्यवस्था इस बिल में की जाये।

MR. DEPUTY-SPEAKER: You were speaking about the amendment. I have not received any amendment from you.

श्री भोगेन्द्र झा : मैं ने समय नही दिया था यह गलती हो गयी है। मत्री महोदय को दे दिया था।

श्री नाथूराम अहिरवार (टीकमगढ़): मान्यवर, जो विधेयक प्रस्तुत किया गया है मैं उस का समर्थन करने के लिये खड़ा हुआ हूं, लकिन साथ ही साथ मैं इस सम्बन्ध में यह कहना चाहता हूं कि सरकार जो बिल लायी है उस में जो जिक्र किया है, भले ही उन्होंने मार्जिनल और स्माल फार्मर की बात कही हैं, लेकिन जो भी ऋण देने वाले हैं वह संस्थाओं को देने वाले हैं इस का मुझे कटु अनुभव है। मैं ऐसे जिले से आता हूं जहां पर दो एकड़ के किसान हैं और छोटी-2 खेती करते हैं। मेरे यहां पर आज से पांच साल पहले ए० आर० सी० की स्कीम चालू की गई थी और उस में उन लोगों को कर्जा दिया गया था जिन के पास 5 एकड़ से ज्यादा सिंचित जमीन थी या 10 एकड़ से ज्यादा उन के पास असिंचित जमीन थी। आप की जानकारी के लिये बताना चाहता हूं कि टीकमगढ़ जिले में 1,36,000 खेती करने वाले किसान हैं जिन में से 90,000 किसान ऐसे हैं जिन के पास 5 एकड़ से कम जमीन है। इस प्रकार से 66 परसैंट लोग ऐसे हैं जिन को आज तक किसी प्रकार का ऋण नहीं मिल पाया। सरकार का जो नियम है उस के मुताबिक 66 परसैंट को कर्जा नहीं मिल रहा है। केवल 21,000 किसानों यानी 15 परसैंट लोगों को, सरकार की सुविधा मिल रही है। उन को ट्रैक्टर, डीजल इंजन, इलेक्ट्रिक पम्प मिल रहे हैं कूएं के लिएं जो सरकार की ओर से सुविधाएं मिलने वाली है वह मिलती हैं। तो जो मार्जिनल फार्मर्स और छोटे किसानों को सहायता देने के लिये आप के पास कोई स्कीम है। कोई भी किसान लैंड मार्गेज बैंक में जाता है तो वह कहते हैं कि आप की गारन्टी कौन देगा। इधर सरकार कहती है कि इस की गारन्टी स्टेट गवर्नमेंट देगी, लेकिन कोई गारन्टी नहीं देता। उस बेचारे के पास किराये के लिये पैसा नहीं है जो बार-बार दौड़ कर बैंक जाये। इन किसानों का कैसे भला कर सकते हैं इस पर सरकार को सोचना चाहिए मैं सरकार से कहना चाहूंगा कि मार्जिनल और स्माल फ़ार्मर की बराबरी की बात करते हैं, लेकिन वहां की जो संस्थायें हैं, लैंड मार्गेज बैंक, या स्टेट बैंक हो, उन को आदेश होना चाहिए कि जो 5 एकड़ से कम के किसान हों उन को कर्जा मिलना चाहिए।

दूसरी बात आप ने कही जो लैंडलैस लेबरर्स हैं उन्हें कोई और छोटा धंधा करना चाहिये, जैसे मुर्गी पालन का या अन्य कोई और मैं कई जगह स्टेट बैंक में गया, उन का कहना है कि सरकार से हम को कोई आदेश नहीं है कि किस प्रकार से कर्ज दिया जाय। एक हरिजन मेरे पास आया उसने कहा कि 300 रु० मैं ने खर्च कर दिया आने जाने में और अन्त में बैंक वालों ने कह दिया कि तुम को मुर्गी पालन के लिये पैसा नहीं मिल सकता। तो सरकार की स्कीम तो बहुत अच्छी है लेकिन इस को कार्यरूप में परिणत कैसे किया जाय, या लोगों तक कैसे पहुंचे इस पर हम को सोचना चाहिये। आप ने स्कीम लागू कर दी लेकिन जो जिले के अधिकारी हैं, रीजनल स्तर पर जो अफसर हैं उन को हिदायत होनी चाहिये कि इन गरीबों की सहायता की जाय। आप ने बड़े किसान की बहुत मदद की, लेकिन छोटे किसानों को भी आप की योजनाओं का लाभ मिलना चाहिये।

मैंने देखा हमारे यहां गल्ले की खरीद हुई तो छोटे किसान हैं जिन के पास 5, 10 एकड़ जमीन थी वह तो गल्ला ले कर बेचने गये, लेकिन जो बड़े किसान हैं वह गल्ले के भाव के लिये कह रहे हैं कि ज्यादा भाव दिया जाय। जिन को ज्यादा सुविधायें मिली, ट्रैक्टर, फर्टिलाइजर, डीजल इंजन आदि मिले वही ज्यादा भाव मांग रहे हैं। गरीबों ने जिन को एक पैसे की मदद नहीं दी उन्होंने गल्ले के व्यापार मे आप की सहायता की है और अपना गल्ला सरकार को दिया है। इसलिये बहुत समय गुजर गया, इन गरीब किसानों की तरफ आप को देखना चाहिये और छोटे किसानों की

गारन्टी सीधे स्टेट गवर्नमैंट को लेनी चाहिये जिस से उनको भी कर्ज मिल सके।

ग्राप जानते हैं कि चाहे 10 एकड का काश्तकार हो या 2 एकड का अगर कुंग्रा बनवाता है तो 4,000 रु० से कम खर्च नहीं होता। 2,000 रु० का बिजली का मोटर मिलता है, डीजल इंजन 4,000 रु० का मिलता है, ग्राप कहते हैं कि पैसा कोग्रापरेटिव सोसाइटी से लीजिये। सोसाइटी कहती है कि 20 परसेंट सेक्योरिटी जमा कीजिये। तो 4,000 रु० लेने के लिये 800 रु० जमा करना पड़ेगा। ग्रब उसे. यानी छोटे किसान को, तो ग्राप का कर्ज मिल नहीं सकता क्यों कि वह गारन्टी नहीं दे पाता, जाहिर है कि उस को साहुकार से कर्ज लेना पड़ता है, ग्रगर उस में से 800 रु० सेक्योरिटी के रूप मे देना होगा तो 3,000 रु० में कैसे वह कुंग्रा बनवा सकता है। उसकी जमीनें नीलाम हो जाएगी। कितनी ही जमीन लोगों की नीलाम हो गई हैं ग्रौर उनके पास खाने को कुछ नही बचा है। लैंड मार्टगेज बैंक्स के द्वारा ए ग्रार सी स्कीम के ग्रन्तर्गत जो जमीनें गिरवी रखी गई हैं ग्रौर जिन लोगों को डीजल पम्पस के लिए, कुएं खोदने के लिए ग्राठ ग्राठ ग्रौर नौ नौ हजार रुपये लोन का दिया गया है उनका वैल्यूएशन गलत हुग्रा ग्रौर ग्राज ग्रगर ग्राप रुपया वसूल करना चाहे तो ग्रापको दो सौ रुपया भी नहीं मिल सकता है। इतनी रद्दी जमीने रजिस्टर करवा दी गई हैं। ग्राठ हजार रुपया तो दे दिया गया लेकिन ग्रगर उसको वसूल करें तो ग्रापको पांच सौ रुपया भी नहीं मिल सकता है। लाखों रुपया इस तरह से बेकार चला गया है ग्रौर कोई कार्रवाई नहीं हो सकी है। मैं चाहता हूं कि लैंड मार्टगेज बैंक्स के जो कर्मचारी गण हैं उन पर भी ग्रापको नजर रखनी चाहिये, उनकी कार्यवाइयों की देखरेख होनी चाहिये ताकि इस तरह के काम ग्रागे से न हो सके।

जो बड़े किसान हैं उनको ही सभी लाभ मिलते हैं छोटे किसानों को नहीं मिलते हैं। जब छोटा किसान देखता है कि बड़े किसान के खेत के वास्ते बढ़िया खाद ग्रा रही है, उसके यहां डीजल पम्प लग रहा है, कुंग्रा खुद रहा है, बढ़िया बीज उसको मिल रहा है तो वह भी चाहता है कि उसको इन चीजों का लाभ मिले। जो छोटा काश्तकार है, जो मार्जिनल फार्मर है, जिस के पास दो एकड़ या तीन एकड़ जमीन है, वह भी चाहता है कि उसके खेत में उसी तरह से गल्ला पैदा हो जिस तरह से बड़े किसान के खेत में होता है। भारत में नब्बे प्रतिशत किसान हैं जिन के पास पांच एकड़ से कम जमीन है। उनके लिए ग्रापको सोचना चाहिये ग्रौर उनके लिए ऋण ग्रादि की सहूलियतें मुहैया करनी चाहिये।

मैं यह भी चाहता हूं कि ग्राप उनको कोग्रोप्रेटिव सोसाइटी के झंझट में न डालें। इससे उसका भला नहीं होगा। मैं एक उदाहरण देता हूं। हमारे यहां पलेरा ब्लाक में टौरिया नाम की एक सोसाइटी बनी। उस सोसाइटी के जो प्रबन्धक थे उन्होंने 36,000 रुपया शासन से लिया। उस सोसाइटी के लिए हरिजनों ग्रौर ग्रादिवासियों की जमीनें रजिस्टर कर ली गई हैं। प्रबन्धक सारा रुपया खा गया, न कुंग्रा खुदा ग्रौर न डीजल पम्प ग्रादि लग सका। कुछ भी नहीं हुग्रा। जितने मैम्बर, बनाए गए थे उनको ग्रापको यह सुन कर ताज्जुब होगा सवा रुपया प्रतिदिन ग्राज के जमाने में मजदूरी दी जाती थी। जब कि मजदूरी तीन रुपया रोज मिलती है उनको केवल सवा रुपया दी जाती थी। लिखा पढ़ी करने के बाद वह सोसाइटी लिमिटेड हुई ग्रौर हरिजनो तथा ग्रादिवासियों की जमीने चली गई। जो प्रबन्धक थे उन्होंने ग्रपनी जमीन रजिस्टर नहीं की थी ग्रौर उनकी जमीन बच गई। इस तरह से, मैं कहना चाहता हूं, गरीबों का भला नहीं होता। जो प्रबन्धक होंगे वे पैसा खा जाएंगे। इसलिए ग्राप जो स्कीमें बनाएं उन में इस बात की व्यवस्था करें कि गरीबों को ग्रलग से कर्जा मिले। ताकि

[श्री नाथू राम अहिरवार]

वे स्वतंत्र हो कर खेती का विकास कर सके और गल्ले का उत्पादन बढ़ाने में अपना योगदान कर सकें।

श्री नरेन्द्र सिंह (सतना) : ए आर सी एमेंडमेंट बिल सदन के समक्ष उपस्थित है इसके सम्बन्ध में मैं अपने थोड़े से सुझा सदन के सामने रखना चाहता हूं।

वर्तमान स्थिति को सामने रखते हुए यह समझ में आता है कि ए आर सी द्वारा प्लांटेशन विकास योजना जो शासन ने निर्धारित की है वह समस्त समाज के लिए और विशेष कर कृषक समाज के लिए उपयोगी सिद्ध हो सकती है। परन्तु कमी इस बात की दिखाई दे रही है कि संचालकों ने समाज के भीतर घुस कर इसको सफल बनाने की कोशिश नहीं की और अपने कर्तव्य का पूरी तरह से पालन नहीं किया। मैं समझता हूं कि यदि संचालक समाज के भीतर घुस कर इस योजना को लोगों को समझाते तो इससे योजना की काफी प्रगति हो सकती थी। उनको चाहिए था कि समाज को सुचारू रूप से समझाने का प्रयास करते इसका मुख्य कारण यह है कि ग्रामीण समाज अधिकतर पढ़ी लिखी कम है जो ऐसी जटिल योजनाओं को सरलता से नहीं समझ सकती। इस लिए इस विकास योजना के अन्तर्गत दिए जाने वाले ऋण सर्वथा उपयोगी नहीं समझे गए क्योंकि अभी तक 4.22 करोड़ रु० ही ऋण में दिए जा सके हैं जब कि व्यवस्था 8.13 करोड़ की रखी गई थी। ये आंकड़े दिसम्बर, 1972 तक के हैं।

इस महत्वपूर्ण योजना को ऊंचा ले जाने के लिए इसमें कुछ सुधार करने की आवश्यकता प्रतीत होती है। बैंक द्वारा दिए गए ऋण को योजना में बैंक को निर्णय लेने में काफी समय लग जाता है और इस लिए जो कोआपरेटिव बैंक विभिन्न प्रांतों में और उनके विभिन्न जिलों में स्थापित हैं जिस के कि वे एक अंग हैं वे भी समय पर किसानों को मदद पहुंचाने में प्रायः असमर्थ पाए गए हैं। इसका परिणाम यह हुआ है कि किसानी सामग्री इत्यादि किसानों को समय पर उपलब्ध नहीं हो सकी। इस वास्ते मैं कहूंगा कि ऐसी व्यवस्था की जानी चाहिए कि प्लांटेशन योजना में बैंक को ऋण देने में शीघ्र निर्णय लेना चाहिए। अगर बैंक सीधे सम्पर्क रखे तो मैं समझता हूं कि स्थिति में काफी सुधार आने की सम्भावना हो सकती है।

बैंक को सही जानकारी तभी मिल सकती है जबकि ए आर सी के साथ सम्पर्क करके व्यक्तिगत प्रस्तावों पर ही अपना निर्णय करे। इस दिशा में ए आर सी द्वारा अपने नियमों में परिवर्तन लाना आवश्यक है जिससे ए आर सी सर्वविदित हो और जिनके भीतर यह धारणा बैठ गई है कि इस स्कीम के द्वारा कृषक समाज को कोई लाभ नहीं हो रहा है, वह निर्मूल सिद्ध हो रहा है।

बैंक्स के द्वारा जो साढ़े दस प्रतिशत इंट्रेस्ट पर ऋण दिया जाता है। उससे ऐसा प्रतीत होता है कि बैंक के पास काफी फंड्स नहीं है जबकि ए आर सी 9 प्रतिशत इंट्रेस्ट लेती है। इस दिशा में बैंक को काफी फन्ड्स मिलना चाहिए और ऐसा करना सही दिशा में एक कदम होगा।

ए आर सी अभी तक प्लांटेशन स्कीम पर ही ऋण देती थी और अब शासन ने एमेंडमेंट का प्रस्ताव रखा है जिससे छोटे किसानों को विशेष रूप से लाभ मिल सकेगा। इस सम्बन्ध में मेरा एक सुझाव है कि मजदूरों के क्वाटरों की योजना भी इस योजना के साथ शामिल कर दी जाए तो इससे और भी यह स्कीम प्रगति की ओर बढ़ सकेगी। इस प्रकार के सुधार कर लेने से ए आर सी की पापुलेरिटी और चमक उठेगी।

अन्त में मैं फिर से दोहराना चाहूंगा कि ऐसा प्रबन्ध करना उचित होगा कि जिससे कोआपरेटिव बैंक्स और ए आर सी द्वारा फंड्स समय पर मिल सकें ।

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, I welcome the Finance Minister for having introduced this Bill. This Bill, *inter alia*, intends to finance the agricultural labourers who till now, could not get money.

In this behalf I would like to draw the kind attention of the Minister for Finance to the fact that at least leaving aside wells, in several areas of minor irrigation and land development, there has been a considerable amount of duplicity. There is the State Department in-charge of Minor Irrigation. They take up also large schemes. Then, we expect the Agricultural Refinance Corporation also to finance these schemes of minor irrigation. Out of the total assistance as on 30th June, 1972 which was availed of by the borrowers namely, Rs. 154 crores, as much as 66 to 70 per cent had been given for minor irrigation. We thought that the Agricultural Refinance scheme would concentrate upon areas like horticulture, apiary, dairying, piggery, poultry etc. I hope that progressively the corporation will concentrate on these areas.

I think that at least in the assured irrigation areas under the canal projects, there has been considerable improvement in agriculture, and particularly the green revolution. But the green revolution alone will not carry us far. I hope the Agricultural Refinance Corporation will come forward with programmes towards white revolution, namely the eggs and the milk which have got to be added to the diet of our country.

Recently, I was at a district level meeting which was concerned with food. I asked the district authorities who the poor were. The district authorities plainly did not know who the poor were. Then, I asked them who got the ration cards. The district authorities replied that it was those who applied. I have repeatedly said that 75 per cent of our population is illiterate. So, how can the poor identify themselves. I hope the State or the Government would take a more active interest and play a more active role in identifying the poor, the landless and prepare a list of them. We have got the 1971 census figures which give a fund of information, name by name, profession by profession, landless labourers, industrial labourers, urban dwellers, those who do not have any means of regular income. These people have to be identified.

Secondly, till our structural problems of agriculture are changed, much as we would like that with the ceilling on lands, we shall be able to redistribute the surplus land, which in Mysore has been calculated to be about 400,000 acres, and much as we would like to believe that this will result in the socialisation of agriculture, I think that it will be more wishful thinking, as long as we are not able to impose the harder condition of self-cultivation by the farmers. Once I heard a Punjabi farmer telling me that the best manure for the lands was the footprints of the farmer; there was no better fertiliser, either green manure or any other manure or compost for agricultural purposes. Unless we are able to bring about structural changes in agriculture, the efforts of institutions like the Agricultural Refinance Corporation will be superficial and textual only and they will be only skin-deep or even shallower than that.

While I can see the point of view of the hon. Member who spoke just now that the rate of interest is big, I would like to ask with reference to what.

With reference to the commercial banks, it is not an exaggeration that

[Shri B. V. Naik]

the rate of interest in the most operative money lending part of our country is not less than 60 per cent per annum. The normal rates which the usurious moneylenders charge in this country is Rs. 5 per Rs. 100 p.m. which comes to 60 per cent. He is a decent moneylender. There are other people charge rates of interest much higher than that depending upon the dire circumstances. Under the circumstances, any talk of reduction in the rate of interest taken out of some agricultural economy textbook written by Narayanaswamy or somebody else might have been valid 25 years ago, but is absolutely irrelevant in present circumstances. What are we doing about it?

Therefore, first and foremost, besides the blackmarketeers in the country, if we have to approach the problem of the rural economy in its totality—I am not speaking about the advanced parts of the country—question has to be asked: Why have we passed the Maintenance of Internal Security Act. It was a piece of strong legislation. If we are not able to apprehend these people who have misappropriated money—there are clear records in particularly, the co-operatives, why do we have that enactment?

SHRI MADHURAYYA HALDAR: They will be awarded Padma Bhushan and we who work for the poor will be given MISA.

SHRI B. V. NAIK: He is here by mistake. These misappropriators have embezzled public funds. Where there are clear-cut records, where there are notorious people who have been playing and fiddling with public funds, why are we not able to use the MISA against them? If Government want to do anything for the agricultural labourers, these sharks, this exploiting New Class in the rural areas have got to be apprehended. I do not mean to say let go the blackmarketeers and hoarders lightly, but particularly in the rural areas, if you want to help the rural agricultural community. These few people who have got such a tremendous stranglehold on the economy and particularly on the silent long-suffering masses, must be apprehended. We have about 500,000 villages. Catch a few of them and it will have a tremendous deterrent effect. There are clear records available. I am speaking on the basis of personal knowledge.

This morning there was a talk about inflation and black money. I had the rare privilege of disagreeing with the Finance Minister as far as the expert decision on it is concerned that it is not deflationary and that it is inflationary. I am bringing it in this context. While we have to increase institutional finance, we have got to find ways and means of drawing this money out of this pool and taking it into the ocean of institutional finance.

We have nationalised the banks. We have got branches here, there and everywhere, in almost all places. Why is that particularly in the field of agricultural finance, the commercial banks have been dragging their feet. Not even 5 per cent of their total advances is going into agricultural financing. The same old Custodians, 14 grand people, the same old group of people, are still continuing. There is perpetuation of the same vested interests. I think people are justified in asking that there shall be certain radical changes at least in the postures first, and thereafter changes in their performance. Until and unless we bring in right-minded people into these posts of these 14 important institutions, we will not be able to make any dent on our rural economy.

श्री राम कंवर (टोंक) : उपाध्यक्ष महोदय, मंत्री महोदय ने जो कृषिक पुनर्वित्त निगम (संशोधन) विधेयक पेश किया है मैं उस का समर्थन करता हूं ।

इस सम्बन्ध मे यह सोचना बहुत आवश्यक हो जाता है कि यद्यपि भारत एक कृषि प्रधान देश है, , लेकिन छब्बीस वर्ष की आजादी के बाद भी यह सरकार छोटे किसानो और गरीब मजदूरो को कोई राहत नहीं दे पाई है। उनकी सरकार के पास कोई सूची नही है। भगवान के नाम पर उन को छोड रखा है।

पिछले भूमि बन्धक बैंक से छोटे किसानो को ऋण देने की बात की गई थी। उस मे छोटे छोटे किसानो के साथ इतनी धोखाधडी हुई कि चार हजार रुपये का तो उन्हे इजन मिला, उस के साथ 3 हजार रुपये जो जमीन सुधारने के लिए मिलने थे वह बिचौलिए खा गए उन्हें वह रुपये नही मिले और अब 7–7 हजार रुपये का नोटिस उन के नाम लिखकर चला आ रहा है।

आपने इस कानून मे मजदूरो का और छोटे किसानो को भी बिना शर्त ऋण देने की व्यवस्था की है तो मैं आप से यह निवेदन करूगा कि आज तक जितने छोटे किसान है उनकी आप एक राज्य-वार सूची तैयार कीजिए और हर पचायत समिति वाइज जिस के पास 4 या 10 एकड तक जमीन है केवल उसी को यह कर्ज दिया जाय। अभी अभी राजस्थान मे कुआ खोदने के लिए ढाई हजार रुपया कर्ज और ढाई हजार रुपया अनुदान दिया गया लेकिन वह छोटे किसानो और गरीबो को न मिल कर जिन के ट्रैक्टर चलते हैं उन्ही को मिला। इसी तरह सरकार ने गरीबो के लिए जमीन देने का भी सर्कुलर निकाला लेकिन कोई जमीन उन को नही मिली। मैं सरकार से पूछना चाहता हू कि कितने गरीबो को वह जमीन दिला सकी ? आज शैडयूल्ड कास्ट के जो लोग हैं

श्री के० एस० चावडा (पाटन) उपाध्यक्ष महोदय, सदन मे कोरम नही है।

MR DEPUTY-SPEAKER: Let the bell be rung —Now, there is quorum The hon Member may continue his speech.

श्री राम कंवर उपाध्यक्ष महोदय, मैं कहना चाहता हू कि आखिर गाधी जी के नाम पर कितने दिन तक यह सरकार चलायी जायगी। सदन मे हम भाषण सुनते हैं तो असली गाधी जी का रूप दिखाई देता है लेकिन सदन से बाहर निकलते ही कोई और मामला नजर आने लगता है। आज ग्रामीण ग्रामीण हैं, हरिजन हरिजन हैं, शेड्युल्ड कास्ट की हालत नौकरियो मे देखे तो चौथी श्रेणी मे भगी जरूर झाडू का काम करते हैं, उन का कोटा पूरा मिलेगा, मगर उस से आगे क्लास एक, दो और तीन मे उन को कोई स्थान नही दिया जाता है।

आप ने यह बैको की व्यवस्था बनाई है छोटे किसानो को ऋण देने के लिए यह आपकी एक अच्छी योजना है। लेकिन सरकार का प्रशासन और बडे बडे किसान जिन के पास अनाज खूब पैदा होता है और पैसा भी खूब है, उन की आपस मे मिली भगत होती है जिस से योजना का सारा लाभ वही बडे बडे किसान ही उठाते है, छोटे किसानो को और गरीबो को उस का कोई लाभ नही पहुच पाता। आप गरीबो की मदद करना चाहते हैं तो लाखो एकड जगलात की जमीन पडी है वह शेड्यूल्ड कास्ट के लोगो को क्यो नही देते है। उस के साथ उन को ऋण भी दीजिए और साथ साथ उन की देख रेख का भी इन्तजाम कीजिए क्योकि अगर बाद मे देख रेख नही करेंगे तो वह जो मशीन इत्यादि लगाएगे वह भी कोई उठा ले जायगा, उन की मशीन भी चली जाएगी और उन की जमीन भी उसी मे बिक जाएगी। इसलिए मेरा कहना है कि जितनी भी योजना आप बनाए उस की ठीक

[श्री राम कंवर]

तरह से कार्यान्विति होनी चाहिए और छोटी जमीन वालो को ऋण दिए जाने के बाद उस की पूरी देख रेख होती रहनी चाहिए।

SHRI K. SURYANARAYANA (Eluru): Mr. Deputy-Speaker, I welcome this amendment, it is very slate, they have come after ten years. This Bill is intended to give benefits to the small and medium farmers. The Government of India finance through co-operative banks and land mortgage banks or nationalised banks and do not directly dissociate the farmers. We pass Bills here and implementation is not in the hands of the Government of India. After the 1971 elections everybody is expecting something directly from the Government of India. An approach was made to the Refinance Corporation three years ago for a loan to a co-operative sugar factory under construction. We are financing 60 lakhs. We were thinking they would give us directly. But nothing. The Industrial Finance Corporation is charging legal fees even though it was approved by the State Government. It is not a private company. All the finance corporations are not directly benefit ing the small farmers. Take for instance the co-operative land mortgage banks. We are pioneers in Andhra in this movement. But small farmers are harassed every day in Andhra. There is no power for electric pump sets; but when power comes the land mortgage bank comes and attaches the pump, because it is only interested in collecting money, not in development. They are giving all the big landlords because money will be safe. The Centre or the State Governments are interested only in collecting money and in its safe custody, not in the development. There are slogans in this pamphlet about benefit to small farmers. What is done? For the last two months, at the time of the harvest, unfortunately or fortunately there was agitation; the NGOs were not working. Then they had money. But they have not come to collect the dues. After the agitation is over, the NGOs have come to harass people and do not spare even the agricultural implements; even the electric motor is not spared. In Vizag district a tractor was attached from a farmer when he was ploughing his land. Animals are attached. It was for a Rs. 1,000 instalment. Estimates Committee in 1972-73 suggested amendments The Government of India should not be simply satisfied in bringing forward and backward Bills for small farmers.

SHRIMATI SUSHILA ROHATGI: The Government of India is not bringing any backward Bill.

SHR K. SURYANARAYANA: I request once again the Government of India should take interest directly also, not through the State Governments. In this pamphlet they say that the Agricultural Refinance Corporation Act is being amended. After ten years it has come. I want to request the Government of India, deparment of finance that financing is not only refinancing. The nationalised banks should be given refinancing authority to the farmers.

15.00 hrs.

Then only our problem will be solved. If there is no inclination like this, no useful purpose will be served. If the small and medium farmers are to be really benefited by this Act, the Government of India should direct all the land mortgage banks, cooperative banks etc. through the Reserve Bank not to finance those who are keeping deposits in private banks and to the money-lenders, even though they may be agriculturists and they may have the right to get loan up to Rs. 15,000. In my constituency, people, who have huge deposits in the private banks are coming to the land mortgage banks for finance. The minister should direct these banks not to give any loan to such people.

MR DEPUTY-SPEAKER: We now take up Private Members' Bills.

15.01 hrs.

REMOVAL OF DISPARITIES AND CONCENTRATION OF WEALTH BILL*

SHRI K. LAKKAPPA (Tumkur): I beg to move for leave to introduce a Bill to provide for removal of large disparities in wages and for removal of concentration of wealth by converting big industrial and business concerns into cooperatives managed by all for all.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for removal of large disparities in wages and for removal of concentration of wealth by converting big industrial and business concerns into cooperatives managed by all for all."

The motion was adopted.

SHRI K. LAKKAPPA: I introduce the Bill.

15.1½ hrs.

CIVIL LIBERTIES COMMISSIONS BILL*

श्री मधु लिमये (बांका) : मैं प्रस्ताव करता हूं कि संविधान द्वारा प्रत्याभूत वैधन, तथा मूल वैयक्तिक स्वतंत्रता के अतिक्रमणा का अन्वेषण करने के लिये नागरिक स्वतंत्रत आयोगों की स्थापना का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of Civil Liberties Commissions to investigate violation of legality and fundamental personal freedom guaranteed by the Constitution."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पुरःस्थापित करता हूं ।

15.02 hrs.

CONSTITUTION (AMENDMENT) BILL*

(SUBSTITUTION OF ARTICLE 16 AND AMENDMENT OF ARTICLE 320 ETC.)

श्री मधु लिमये (बांका) : मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

15.03 hrs.

MOTHER'S LINEAGE BILL*

श्री मधु लिमये (बांका): मैं प्रस्ताव करता हूं कि किसी की वंश परम्परा का उस के मातृपक्ष से पता लगाने के अधिकार का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं ।

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 10-8-73.